

the reasons for not laying the above Notification.

[Placed in Library. See No. LT-11203/76].

**ANNUAL REPORT AND AUDIT REPORTS OF CSIR AND NRDC & STATEMENTS**

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE):** I beg to lay on the Table—

(1) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.

(2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1973-74.

(3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1974-75.

(4) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the report mentioned at (1) above.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report mentioned at (2) above.

[Placed in Library. See No. LT-11204/76].

(6) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619(A) of the Companies Act, 1956. [Placed in Library. See No. LT-11205].

**ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1974-75 UPSC (EXEMPTION FROM CONSULTATION) AMDT. REGULATIONS, 1976, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND A STATEMENT**

**THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE):** On behalf of Shri Om Mehta, I beg to lay on the Table—

(1) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1974-75. [Placed in Library. See No. LT-11206/76].

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1063 in Gazette of India dated the 24th July, 1976, under clause (5) of article 320 of the Constitution together with an explanatory memorandum [Placed in Library. See No. LT-11207/76].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1976, published in Notification No. G.S.R. 752(E) in Gazette of India dated the 4th August, 1976.

(ii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 4th August, 1976.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976, published in